

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 44**  
**(IB)-1083(PB)/2018**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Ltd ... Applicant/Petitioner  
Vs  
Adel Landmarks Ltd ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 18.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Mr. Shekhar Raj Sharma, Dy. AG Haryana Mr. Pras  
Dutta, Adv. In IA 5442/2021  
M.r Surbhi Sharma, Priyanvada Dahima IA-1464/23  
Mr. Chitranshul A. Sinha, Ms. Tammana Malik, Mr.  
Jaskaran Bhatia, Advs. in IA-2763/2023  
Mr. Apoorv Agarwal, Saloni Singh, Advs. for Parinda  
Mr. Tanya Manglik, Advocate for Voltage Enforcement  
For the RP : Mr. Sanjay Bhat, Ms. Apporva Chowdhary, Adv. for RP  
For the SEBI : Mr. Siddhant Kohli, Ms. Gayatri Mohite, Advs.  
For the SRA : Mr. Rachit Mittal, Ms. Riya Thomas, Advs SRA for Adel  
For the CoC : Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Advs.

**ORDER**

This matter is part heard before Regular (Principal Bench) and the Hon'ble Member (Technical) is on leave till 31.05.2023.

Ld. Junior Counsel for the Resolution Professional appeared and states that the main counsel Mr. Sanjay Bhatt is currently engaged somewhere.

At his request, list the matter on 05.07.2023 for a physical hearing.

**IA-2763/2023**

Notice of the application be issued to the respondent(s)/non-applicant(s), returnable on 05.07.2023

**IA-1464/2023, IA-1590/2023, IA-1241/2023 and IA-513/2023**

Ld. Counsel for the Applicant appeared and states that the reply in the application is not filed.

Resolution Professional is directed to file a reply to the application.

List the matter again on 05.07.2023 for a physical hearing.

**IA-732/2021**

Ld. Counsel for the Applicant appeared and submits that the copy of the application is served to the Resolution Professional.

Resolution Professional is directed to file a reply to the application.

List the matter again on 05.07.2023 for a physical hearing.

Ld. Counsel for the parties is directed to complete the pleadings in the pending applications.

At the request and by consent of all the counsels list the matter **on 05.07.2023** for a physical hearing.

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**(RAMALINGAM SUDHAKAR)  
PRESIDENT**

-sd-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**